

IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT
AND SHRI B R BASKARAN, ACCOUNTANT MEMBER

| |
|--------------------------------------|
| ITA Nos.442 & 443/Bang/2018 |
| Assessment years : 2012-13 & 2013-14 |

| | | |
|---|-----|---|
| Nyayamitra Sahakara Bank Niyamitha, Basement Floor, High Court Building, Dr. Ambedkar Veedhi, Bengaluru – 560 001. PAN: AAAAN 6339E | Vs. | The Assistant Commissioner of Income Tax, Circle 2(2)(1), Bengaluru. |
| APPELLANT | | RESPONDENT |

| | | |
|---------------|---|--|
| Appellant by | : | Shri R. Chandrashekar, Advocate |
| Respondent by | : | Smt. R. Premi, Addl. CIT(DR)(ITAT), Bengaluru. |

| | | |
|-----------------------|---|------------|
| Date of hearing | : | 26.11.2020 |
| Date of Pronouncement | : | 26.11.2020 |

ORDER

Per N.V. Vasudevan, Vice President

These appeals by the assessee are against the separate orders dated 14.12.2017 of the CIT(Appeals)-1, Bengaluru for the assessment years 2012-13 & 2013-14.

2. The Id. counsel for the assessee during the course of hearing submitted that assessee is considering to opt for Vivad Se Vishwas Scheme Act, 2020 [VSVS] by filing necessary declaration with regard to these appeals. The Bench pointed out that the Bangalore Benches in such cases is dismissing the appeal as withdrawn, with liberty to seek recall of the order, to which he agreed. Accordingly, the appeals are

dismissed as withdrawn. However, the assessee is at liberty to seek recall of this order in the event of completion of formalities under the VSVS.

3. In the result, the appeals by the assessee are dismissed as withdrawn.

Pronounced in the open court on this 26th day of November, 2020.

Sd/-
(B R BASKARAN)
ACCOUNTANT MEMBER

Sd/-
(N V VASUDEVAN)
VICE PRESIDENT

Bangalore,
Dated, the 26th November, 2020.

/Desai S Murthy /

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.